

CENTRAL INFORMATION COMMISSION
BLOCK IV, OLD JNU CAMPUS, NEW DELHI 110067

F.No.PBA/06/179
18th September , 2006

Appeal No. 106/ICPB/2006
In the matter of Right to Information Act, 2005 – Section 19.

Appellant: Shri Bhagwan Chand Saxena, New Delhi

Public authority: Export Inspection Council of India
Shri S.K. Tandon, Asst. Director & PIO
Shri Vijay Kumar, Addl. Director – Appellate Authority.

FACTS:

By an application dated 24.10.2005, the appellant had sought for information from the PIO relating to foreign tours undertaken by the Director, EICI, for the period April 2000 till date, amount sanctioned, amount spent, amount withdrawn using Corporate Credit Card and the purpose of each visit. He has sought for this information in a particular format. By a letter dated 27.12.2005, PIO furnished the information for the period 2005-2006 but not in the format as sought for by the appellant. The appellant filed an appeal before AA on 16.1.2006 stating that the information sought for was from April, 2000 and in a particular format but the PIO has given misleading information. The AA disposed of the appeal stating that the information sought for has already been provided to the appellant and hence the present appeal. Comments were called for from the PIO. The PIO has stated that the since the information had to be collected from another division, there was delay in obtaining and furnishing the information to the appellant. Along with the comments, the PIO has also enclosed a copy of the information dated 26.12.2005 received from the A&A division which was furnished to the appellant by PIO. In his rejoinder, the appellant has contended that the information sought was not given in the format given by the appellant and that the information has been furnished only from 2002 and not from April, 2000 and that uncertified copy of the details of the foreign tours of the Director-EIC has been furnished. The appellant has also sought for invoking the provisions of Section 20 of the Act against the PIO.

DECISION:

I have seen the format given by the appellant and also the information furnished by the PIO. PIO has furnished the information in the same format as sought for by the appellant from 2002 to 2004 and in respect of the information from 2005-2006, even though it is not in the same format, full details as sought for has been provided. Since the PIO has not furnished the information from April, 2000 to March, 2002 which, if there has been any foreign tour undertaken by the director, during that period, should be furnished within 15 days. In so far as delay in furnishing the information is concerned, I find that on receipt of the application by the appellant on 24.10.2005, the PIO had sent a copy of the same to A&A division on 31.10.2005 itself i.e. without any avoidable delay and on receipt of the information from A&A division on 26.12.2005, the AIO has furnished the information on 27.12.2005 to the appellant. Therefore, I do not find any deliberate delay on the part of PIO to invoke the provisions of Section 20 of the Act.

The appeal is disposed of in the above terms.

Let a copy of this decision be sent to the appellant and CPIO.

(Padma Balasubramanian)
Information Commissioner

Authenticated true copy :

(L. C. Singhi)
Addl. Registrar

Address of parties :

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